

The occupation of land by Messrs. Burmah Shell is not unauthorised and the question of their eviction does not arise. The question of execution of lease for this land in favour of the IOC has to await a decision on the period of lease to Messrs. Burmah Shell and Company.

Communication facilities in Raigarh District

1335. Shri V. B. Deo: Will the Minister of Communications be pleased to state:

(a) whether the Block Centres in Raigarh District in Madhya Pradesh are not connected with the District Headquarters at Raigarh;

(b) whether in view of the poor transport and communication facilities being provided in this backward area Government have under consideration any proposal to link Jashpurnagar and other Tehsils in the Raigarh District with the District Headquarters with telegraph and telephone lines; and

(c) if so, whether this will be done in the current plan period or provided for during the next plan?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Two Block Headquarters are connected by telephone and telegraph to Raigarh and one by telephone only to Raigarh. A statement indicating the provision of telephone and telegraph facilities at Block Headquarters, is laid on the Table of the House. [Placed in Library, See No. LT-3255/64].

(b) Of the four Tehsils, three are already provided with telephone facilities. There is a proposal to link Jashpurnagar to Raigarh by telegraph and telephone.

(c) Efforts will be made to complete this work during the Third Plan.

Roads Constructed by Chinese in Occupied Ladakh

1336. Shri Manabendra Shah: Will the Minister of External Affairs be pleased to state:

(a) whether Government are aware of the fact that the Chinese have connected by roads all the seven posts which they established in illegally occupied Ladakh; and

(b) whether any protest was lodged with the Government of China?

The Minister of External Affairs (Sardar Swaran Singh): (a) Yes, Sir.

(b) In the various notes sent to the Government of China between February and September, 1962, the Government of India have protested against the illegal activities of the Chinese in the occupied areas of Ladakh, including the clearing and construction of roads. These notes have been published in the White Papers placed before Parliament.

Special Stamps

**1337. { Shri Ram Harkh Yadav:
Shri Murlil Manohar:**

Will the Minister of Communications be pleased to state:

(a) whether it is a fact that Government propose to issue special memorial postal stamps in 1965; and

(b) if so, the detailed description of the stamps?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes Sir.

(b) A statement showing the details of the new stamps so far announced for 1965 is laid on the Table of the Sabha.

Statement

Sl. No.	Name of Issue	Date of Issue
1.	Lala Lajpatraibirth centenary	28th January 1965.
2.	XX Congress-International Chamber of Commerce.	February 1965.
3.	Jamsetji N. Tata- (125th year).	March 1965.
4.	National Maritime Day	5th April 1965.
5.	Abraham Lincoln (100th birth anniversary).	15th April 1965.
6.	International Telecommunications Union-(ITU)—Centenary.	May 1965.
7.	International Co-operation Year-ICY	Date to be announced later.
8.	Vidyapati-Poet of Mithila	Date to be announced later.

Alleged Firing by Indian Army

1338. { Shri D. C. Sharma;
Shri Vishwa Nath Pandey;
Shri N. R. Laskar:

Will the Minister of Defence be pleased to state:

(a) whether the Pakistan Government have charged the Indian Army with opening fire on civilians on the Pakistan side of Kashmir at Ferozbun village and reported one civilian killed without giving a specific date and has complained to the United Nations military observers group for India and Pakistan about the violation of Kashmir cease-fire line; and

(b) if so, the facts of the case and action taken in the matter?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Pakistan lodged a cease-fire violation

complaint with UN Military Observers that on 3rd June 1964, Indian troops fired one burst of LMG and four single shorts at a place about 1000 yards west of Ferozbun. In the complaint there was no mention of one civilian having been killed.

(b) There was no such incident and, therefore, the question of anyone having been killed does not arise. The Chief Military Observer has dismissed the Pakistan complaint.

Hotel and Restaurant Workers

1339. Shri Yashpal Singh: Will the Minister of Labour and Employment be pleased to state:

(a) whether the persons engaged in hotels, dhabas and restaurants in Delhi are not allowed weekly holidays under the Delhi Shops and Establishment Act, 1954; and

(b) if so, whether it is proposed to amend the Act to do away with this provision?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Such persons are allowed weekly holiday; exemption has, however been granted in the case of hotels which employ only one cook and one sweeper.

(b) Does not arise.

Influx of Refugees from East Pakistan

1340. Dr. L. M. Singhavi: Will the Minister of External Affairs be pleased to refer to the reply given to Unstarred Question No. 190-C on the 1st June, 1964 and state:

(a) whether Government have taken any decision regarding the team to be deputed by the International Commission Jurists to study the causes of influx of refugees from East Pakistan to India; and

(b) if so, the nature thereof?